

Before the Hon'ble National Green Tribunal, Principal
Bench, new Delhi.

OA No. 391/2019

In the matter of:

SND Public School, Palwal

..... Applicant

Versus

State of Haryana and others

..... Respondents

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Filed by:

New Delhi

Dated

ANIL GROVER,
ADDL, ADVOCATE GENERAL, HARYANA
A-174, Second floor, Defence Colony
New Delhi-24

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI.

O.A. No.391 OF 2019

IN THE MATTER OF:-

SND Public School, Palwal

.....Applicant

Versus

State of Haryana & Ors.

.....Respondents

REPORT ON BEHALF OF MUNICIPAL COUNCIL,
PALWAL IN COMPLIANCE OF ORDER DATED
14.07.2020

MOST RESPECTFULLY SHOWETH:-

1. That the present O.A. has been filed by the applicant seeking directions to stop dumping of the waste, and removal of the legacy waste from the site in question. In reply to contents of O.A., detailed report dated 17.12.2019 and progress report dated 13.07.2020 have already been filed before this Hon'ble Tribunal. This Hon'ble Tribunal after considering the reports on record, passed the order dated 14.07.2020. In compliance of order dated 14.07.2020, the Directorate of Urban Local



Commissioner, Palwal for compliance of SWM Rules, 2016. The detailed report w.r.t. compliance of Solid Waste management Rules, 2016 is as under:

Factual position at the site:

2. That the waste collected from the city Palwal was being dumped at Mustil No.17's Killa No.17/1, 24/2 of Mauja Meghpur (hereinafter referred as to site in question). The present site was selected being most suitable site considering the distance from the habitation. At present 100 % Solid waste collected from MC Palwal is being transferred to MRFs at Village Allahapur-01 and Firojpur-02 for processing and disposal. Besides of this, Bioremediation and reclamation of legacy waste existing at Meghpur has been started since 04 Dec 2020. Total three MRFs have been constructed for disposal of dry waste, 217 Compost Pit for processing of wet waste and horticulture compost pit in all parks have been construction within MC Palwal limit.
3. That there are 31 Wards in the Palwal City with total population of 1,81,254 as per 2011 census and appx



All 31 Wards including commercial and public places are covered under door to door collection.

Action plan for disposal of present solid waste generated within MC Palwal :-

4. That the category-wise action plan for waste collection and disposal as per solid waste management rule is as under:-

The main contents of the actions taken by the Municipal Council, Palwal to upgrade the solid waste management System in the Municipal area of Town are as under:-

- (i) That it is most respectfully submitted that Presently, 100% Door to door collection is being carried out by MC Palwal in all 31 wards including commercial and public places.

The copy of the details in this



aforesaid submissions are annexed as **Annexure A-1.**

(ii) Source Segregation

That it is humbly submitted that as explained above. All 31 wards of MC Palwal have been covered under waste segregation with the help of 106 compartmentalized vehicle and three MRFs.

Copies of latest Pictures photographs of Ground Status Report are annexed as **Annx A-2.**

(iii) Status of Public Sweeping in Municipal Council, Palwal

In Municipal Council, Palwal, presently 267 sweepers are working for sweeping work. The manual sweeping work is carried out 1 time in residential areas, 2 times in commercial/public places daily. In

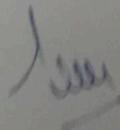


manually and by Truck Mounted Mechanical road Sweeping Machine from the month of June-2020. This machine is being Monitored through GPS System and rotating Disks served as mechanical brooms that swept the dirt on the street or road about 30 K.M daily.

Copies of latest Pictures photographs of Ground Status Report are annexed as **Annexure A-3.**

(iv) Status of Wet Waste Processing :

Amount of total solid waste generated is 100 TPD approximately within MC Palwal. In which total Quantity of Dry waste collected is 60 TPD approximately and total quantity of collected wet waste is 40 TPD approximately. Technologies



manually and by Truck Mounted Mechanical road Sweeping Machine from the month of June-2020. This machine is being Monitored through GPS System and rotating Disks served as mechanical brooms that swept the dirt on the street or road about 30 K.M daily.

Copies of latest Pictures photographs of Ground Status Report are annexed as **Annexure A-3.**

(iv) Status of Wet Waste Processing :

Amount of total solid waste generated is 100 TPD approximately within MC Palwal. In which total Quantity of Dry waste collected is 60 TPD approximately and total quantity of collected wet waste is 40 TPD approximately. Technologies



there are 217 compost pit for processing of wet waste within MC Palwal limit which are being used for composting of wet waste.

Copies of latest Pictures photographs of Ground Status Report are annexed as **Annexure A-4**.

(v) **Status of Dry Waste Processing/MRF Facility:**

Municipal Council has already established 03 MRF Facility at Allahapur (01 Nos MRF) and Firojpur (02 Nos MRF). The capacity of each MRF for dry waste storage is about 20 TPD. The dry waste is being segregated in different categories/ fractions on the basis of their use as per solid waste management rules and norms. Copies of latest Pictures photographs of Ground Status

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(vi) Bio Remediation of legacy waste and Scientific Landfill:

There is approximate 21000 Metric Tons of legacy waste present at the existing dumping site of Municipal Council, Palwal. Work for Bio Remediation and Reclamation of legacy waste has been started vide this office work order No 5216/MCP dated 04/12/2020 and will be remediated within timeline. The scientific landfill site will be developed by concerned agency as per work order. Copies of latest Pictures photographs of Ground Status Report are annexed as **Annexure A-6**.

(vii) Horticulture waste

It is humbly submitted that Horticulture compost pit in all parks have constructed Copies of latest Pictures photographs of Ground Status Report are annexed as

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Bye Laws have already been notified by Municipal Council, Palwal.

(ix) That even after arranging the aforesaid mechanism to carried out the Solid Waste Management in the Municipal Council, Palwal several discussions, workshop and IEC activities are being hold with the concerned Higher Officers concerning to the project of Solid Waste Management System and Management of Door to Door and Source Segregation.

(x) That however, the work of appropriate management of Waste Management System and Management of Door to Door/ Source Segregation was sometime slow due to the impact of Covid-19. However, the Municipal authorities have tried its best for the smooth functioning of this Solid Waste Management Project without any hindrance.

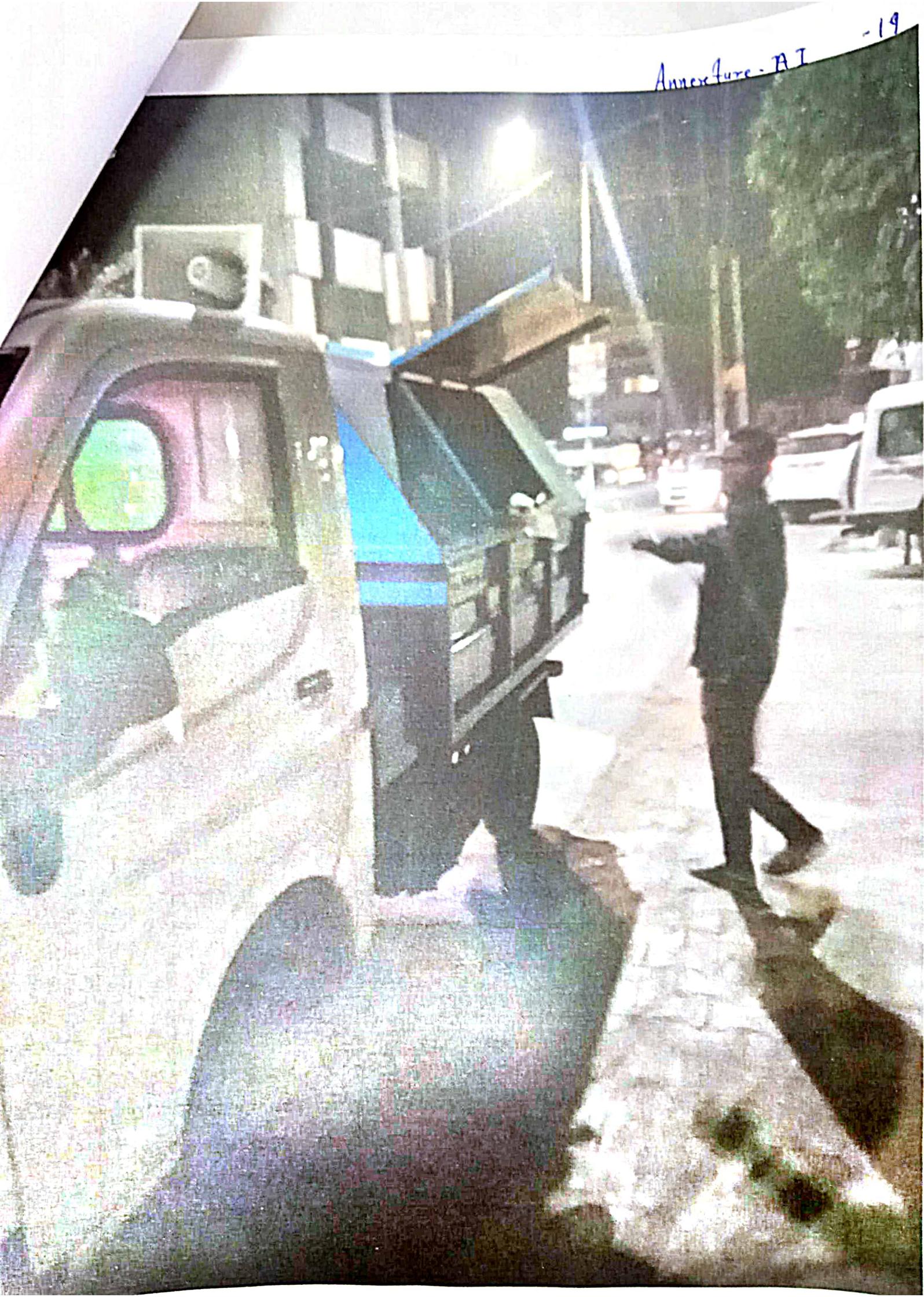


by keeping in view all the aspects leading to the management of legacy waste remediation in the Municipal area and Management of Door to Door/ Source Segregation.

(xii) At present MC Palwal has diverted daily generating solid waste within MC limit to MRFs at Village Allahapur and Firojpur for further processing and disposal.

That in view of the submissions and averments made above, it is humbly submitted that the present Status Report pertaining to the Solid Waste Management System and Management of Door to Door Source Segregation in the Municipal area of Municipal Council, may kindly be accepted. Further, the Municipal Council, Palwal is making sincere efforts to ensure the compliance of Solid Waste Management Rules, 2016 under supervision of Directorate of urban Local bodies.


Applicant
(Kuldeep Singh)
Executive Officer,
Municipal Council Palwal.











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Municipal Council, Palwal



To : M/S Peoples Association for Total Help and youth Applause
RZ II 15/9, Gurudrvara Road, Mahavir Enclave
Palam Village S.O, South west Delhi

Memo No 52-16-17/MCP

Dated 04/12/2020

**SUBJECT: WORK ORDER FOR BIO REMEDIATION AND RECLAMATION OF
EXISTING LEGACY WASTE DUMPSITE AT VILLAGE MEGHIPUR IN
MC PALWAL**

Please refer tender ID 2020_Hry_147496_1 dated 12.10.2020 and Worthy DMC, Palwal office letter No.1330/DMC/PWL dated 04.12-2020. This is to inform you that work cited as above has been allotted to you at the following rates and conditions :-

Tender rates : @ Rs 947.00/- per MT

Approved rates : @ Rs 669.00/- per MT vide DGULB letter No.XEN-I/BR/DGULB /2020/6045 dated 03-12-2020.

Total Project Cost: Rs.1,26,44,100/-

TERMS AND CONDITIONS :-

- 1 You have to make an agreement with Municipal council Palwal within Three days after receipt of work order.
- 2 You are directed to start the work within 7 days from issue of this work order.
- 3 Agency has to ensure that there should be no violation of any order of any court and Hon'ble NGT and all the legacy waste should be processed and disposed off as per SWM rules 2016 and as per the guideline of HSPCB and CPCB.
- 4 The work should be completed before 07.04.2021 positively.
- ✓ 5 Sanitary Land fill site (SLF) is to be developed by the agency for the disposal of inert and is to be constructed as per the norms/specification prescribed by the central Public Health and Environmental Engineering Organisation (CPHEEO) / Central Pollution control Board (CPCB)
- 6 The fraction arising out of the processed waste such as RDF Compost/Soil enrich C&D waste and inert are being disposed off scientifically as per the norm of CPCB & SWM rule 2016. Due sampling of the soil enriches/compost etc. is being done by the concessionaire as per CPCB norms.
- 7 The agency has to prepare proper record of quantity of the processed waste and same will be recorded in measurement book by the concerned JE and checked by AE/ME/XEN.

Municipal Council, Palwal

- 8 The agency shall ensure that daily processing of waste should be of such quantity that the total waste be processed within the prescribed time frame i.e. 07 /04/2021 as given by the Hon'ble NGT.
- 9 The agency shall ensure the standard of the fraction arising after Bio Remediation of the legacy waste such as recyclable , RDF inert and compost etc fulfilling the norms of MoEF , CPCB or other Govt , departments and the fractions are transported in the covered vehicles as per norms of MoEF , CPCB etc.
- 10 In case if in future the tender of ISWM Palwal on PPP project is allotted to concessionaire, this contract shall ceased to be in operation the site shall be handed over to concessionaire on as is where is basis and processing of the remaining legacy waste shall be the responsibility of concessionaire of ISWM Project.
- 11 Agency shall insure that the RDF is being utilized in the Industries/Plants where the conventional fuel can be replace with RDF as prescribed by CPCB/SPCB. Agency shall insure that fraction arising out of the processed waste is not being dumped in open area unscientifically by the agency within or out side the MC limit
- 12 In case of any dispute, the District Municipal commissioner Palwal will be the sole arbitrator and his orders will be final.
- 13 A team comprising of Municipal Engineer and Junior Engineer will check the specification / work done.
- 14 The inspection committee is competent to amend or add any minor change while execution of the work and contractor is bound to do so.
- 15 The contractor is bound to follow all the conditions written in the tender form MW4, DNIT and tender notice.
- 16 No material will be supplied by the department.
- 17 The agency will submit the documentary evidence regarding security /Bank Gaurantee within the 15 days. The security /Bank guarantee will be released after completion of the tender period without intrest.
- 18 GST/income tax/ any applicable tax will be deducted from the bill of contractor as per Government instructions at the time of execution /bill payment.
- 19 Any item of work not provided in the contract schedule of rates if required to be executed will be paid as per Haryana PWD schedule of rates 1988, together with the ceiling premium exhibited in the DNIT for various chapter subject to premium or discount tendered by the contractor, where the item exist in Haryana PWD schedule of rates 1988. The department reserves the option to take away any item of work of any part thereof at any time during the currency of contract and re allot to another contractor with due notice to the contractor without liability of compensation.



Municipal Council, Palwal



20 Contractor is required to provide cautionary measurement/sign board etc during execution of work and he is fully responsible for any loss /compensation in case of accident, mishap at the site of work.

[Signature]
Executive Officer
Municipal Council
Palwal.

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Endst No: 5218/MCP

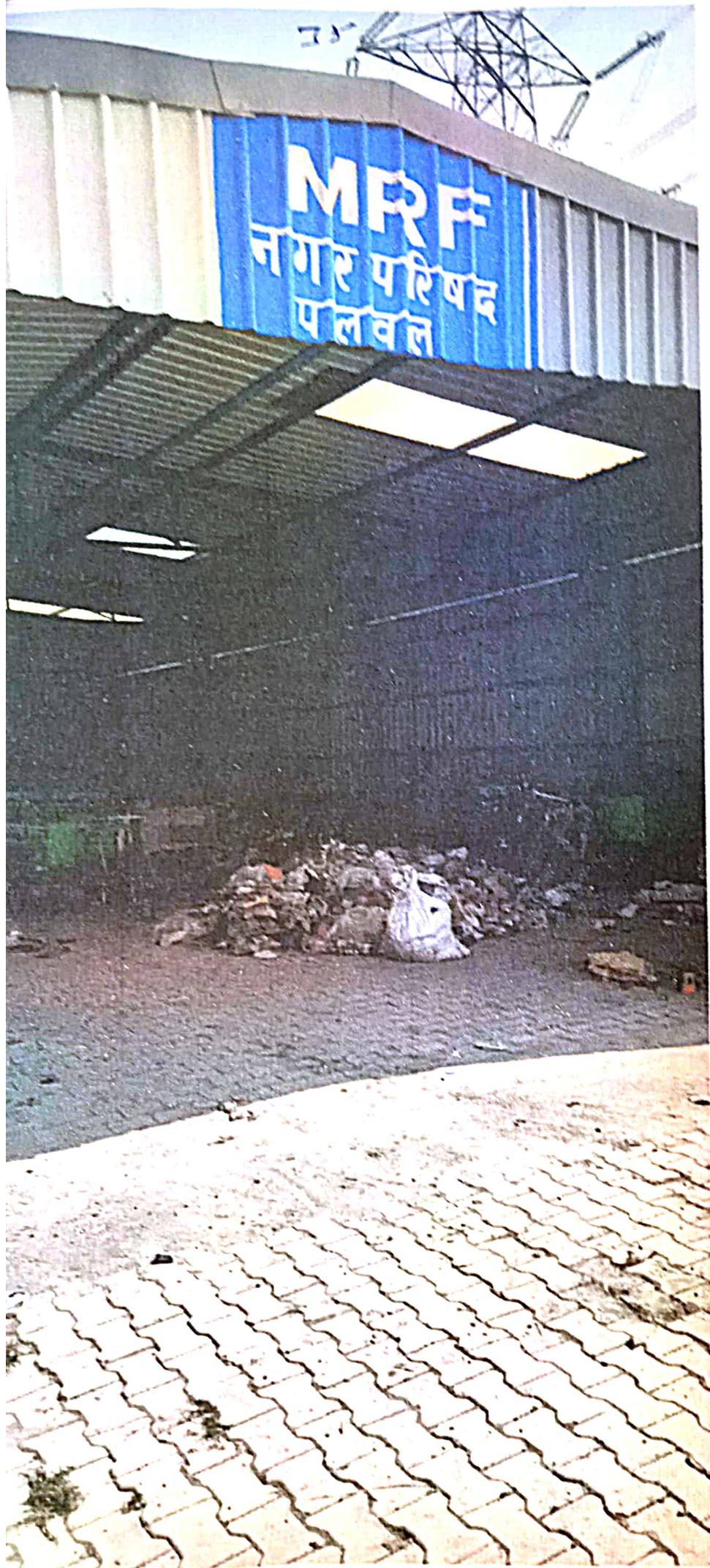
Dated: 04/12/2020

A copy of the same is forwarded to the following for information please.

- (a) Director General, Urban Local Bodies Haryana, Panchkula for information with respect to your office letter No. No.XEN-I/BR/DGULB /2020/6045 dated 03-12-2020.
- (b) District Municipal Commissioner, Palwal for information with respect to your office letter No.1330/DMC/PWL/2020 dated 04-12-2020.

[Handwritten mark]

[Signature]
Executive Officer
Municipal Council
Palwal.





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